

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 506/2022

**In the matter of:**

Tribhuvan Singh

.....Applicant

Versus

Govt. of NCT of Delhi & Ors.

.....Respondents

**NDOH:- 21.04.2023**

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Filed by

(Delhi pollution Control Committee)

Date: 03.02.2023

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 506/2022

**In the matter of:**

Tribhuvan Singh

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.....Respondents

**RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL  
COMMITTEE (RESPONDENT NUMBER-2) AND RESPONDENT  
NUMBER-1 IN VIEW TO THE ORDER DATED 15.12.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

Affidavit of Ajeeta Dayal Agrawal, presently working as Senior Environmental Engineer, Delhi Pollution Control Committee, 5<sup>th</sup> floor, ISBT Building, Kashmere Gate, New Delhi 110006 in compliance to the order dated 31.10.2022.

1. I the above-named deponent do hereby solemnly affirm and declare that I am an authorized officer of the Delhi Pollution Control Committee and competent to swear in the present affidavit on the basis of records.
2. That the Environment Department, GNCTD (Respondent Number-2) has no role in the matter, as action is being taken by DPCC in terms of the order passed by this Hon'ble Tribunal in the matter in hand.
3. That, this Hon'ble Tribunal took up the above referred matter on 30.08.2022 and was pleased to constitute a joint Committee comprising, DPCC and Deputy Commissioner (South-West) to look into the grievance and take necessary remedial action in the matter as the grievance was

against M/s. Gawar Construction Limited, which is working on National Highway-344 (UER-II) and has set up a Hot Mix Plant at Shyam Vihar, Phase 1, Najafgarh, New Delhi resulting in large quantity of uncovered construction material, dust, sand etc. lying on site without pollution control measures.

4. That in compliance with the order dated 30.08.2022, DPCC filed the joint Committee report through email dated 14.12.2022, which is available on the records of this Hon`ble Tribunal.
5. That, this Hon`ble Tribunal considered the report of DPCC on 15.12.2022 and pleased to direct the NCT of Delhi, Member Secretary, DPCC, Deputy Commissioner (South-West) and project proponent to file reply/ response.
6. That, M/s Gawar Construction Ltd., (project proponent) has submitted the reply to DPCC on 26/12/2022, in response to DPCC notices dated 24.11.2022 and direction dated 09.12.2022. In their reply, it has been requested to wave-off the imposed Environmental Charge of Rs. 2,25,000/- and further to withdraw the order of stoppage of work so that the work may be taken up on the site and may be complete within the timeline. Unit also filed the compliance with regard to deficiencies as communicated in show cause notice dated 24.11.2022. Copy of the reply submitted by M/s Gawar Construction Ltd is enclosed herewith as ANNEXURE-R-2/1.
7. That, DPCC has again inspected the site on 16.01.2023 to check the compliance of the dust pollution control norms as claimed in the above mentioned reply. The unit is a RMC plant having valid Consent to Operate in green category, which is valid upto 28.11.2031. Unit was found complying with the dust pollution measures during the inspection on 16/01/2023. Copy of the inspection report dated 16.01.2023 is enclosed herewith as ANNEXURE-R-2/2.
8. That the reply was considered by the DPCC but as no documentary proof has been shown with respect to compliance of the dust pollution control norms prior to the Show Cause Notice issued on 24/11/2022 and Directions issued on 09/12/2022, therefore, it was decided to issue a letter to SDM to

of the letter dated 03.02.2023 issued to SDM (Najafgarh) is enclosed herewith as ANNEXURE-R-2/3 .

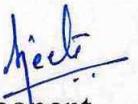
9. That in view of the above it is most respectfully submitted that suitable direction be issued to SDM (Najafgarh), to take necessary action to recover the Environmental Damages Charges on the project proponent.

Prayed accordingly,

  
Deponent

Verification

Verified at New Delhi on this 3<sup>rd</sup> day of February, 2023 that the contents of the above affidavit are true and correct to my knowledge and noting false has been stated therein and no material has been concealed there from.

  
Deponent



**GAWAR**  
CONSTRUCTION LIMITED

21

Annexure-R-2/1

**GAWAR CONSTRUCTION LIMITED**

4 SF-01, JMD Galleria,  
Sector-48, Sohna Road,  
Gurugram - 122001 (Haryana)  
Mob.: +91-7303504555  
Ph.: (0124) 4854000  
Fax : (0124) 4854001/02  
Web.: www.gawar.in  
E-mail : gcl@gawar.in

An ISO 9001:2015 Certified Company  
CIN : U70109HR2008PLC037773

Ref. No.: GAWAR-E5/JV/UER-2/PKG-3/2022/690

Date: 26.12.2022

To,

✓ Ms. Ajeeta Dayal Agrawal  
Incharge, EIA Cell

Delhi Pollution Control Committee,  
5<sup>th</sup> Floor ISBT Building, Kashmere Gate,  
Delhi-110006



4701/CMC2  
21123

Sub: Development of 6-Lane Urban Extension Road-II (UER-II) – NH-334M, Package-3 from Nangloi Najafgarh Road, Km. 28+450 to Dwarka Sector-24 Road, Km. 38+111 in the state of Delhi on EPC mode.

Reg: Requesting for wave-off the penalty imposed on M/s Gawar Construction Limited and to withdraw the order of stop of work

Ref: (i) DPCC notice no. DPCC/CMC-II/NGT/OA-506/2022/3718-19 dated 24.11.2022  
(ii) DPCC notice no. DPCC/CMC-II/NGT/OA-506/2022/3720-21 dated 24.11.2022  
(iii) DPCC notice no. DPCC/CMC-II/NGT/OA-506/2022/3765-3766 dated 09.12.2022  
(iv) DPCC notice no. DPCC/CMC-II/NGT/OA-506/2022/3767-3771 dated 09.12.2022

Respected Sir,

With reference to DPCC notice no. DPCC/CMC-II/NGT/OA-506/2022/3718-19 and dated 24.11.2022, DPCC/CMC-II/NGT/OA-506/2022/3720-21 dated 24.11.2022 vide which Ms. Ajeeta Dayal Agrawal, Incharge, CMC-II issued Show Cause Notice for imposition of Environmental Damage Compensation and also directed to submit the compliance of the notice within 07 days from the date of service of the said notice.

Further, vide DPCC notice no. DPCC/CMC-II/NGT/OA-506/2022/3765-3766 dated 09.12.2022 and DPCC/CMC-II/NGT/OA-506/2022/3767-3771 dated 09.12.2022 Ms. Ajeeta Dayal Agrawal, Incharge, CMC-II imposed penalty of Rs. 2,25,000/- against no compliance received in DPCC office of issued Show Cause Notice on dated 24.11.2022.

In this regard, EPC Contractor is hereby submitting that the Show Cause Notices issued by your good self on dated 24.11.2022 have never been received in this office, neither on the official email ID nor in any physical form. Therefore, due to the absence of any information about the issued Show Cause Notice, EPC Contractor could not submit its compliance.

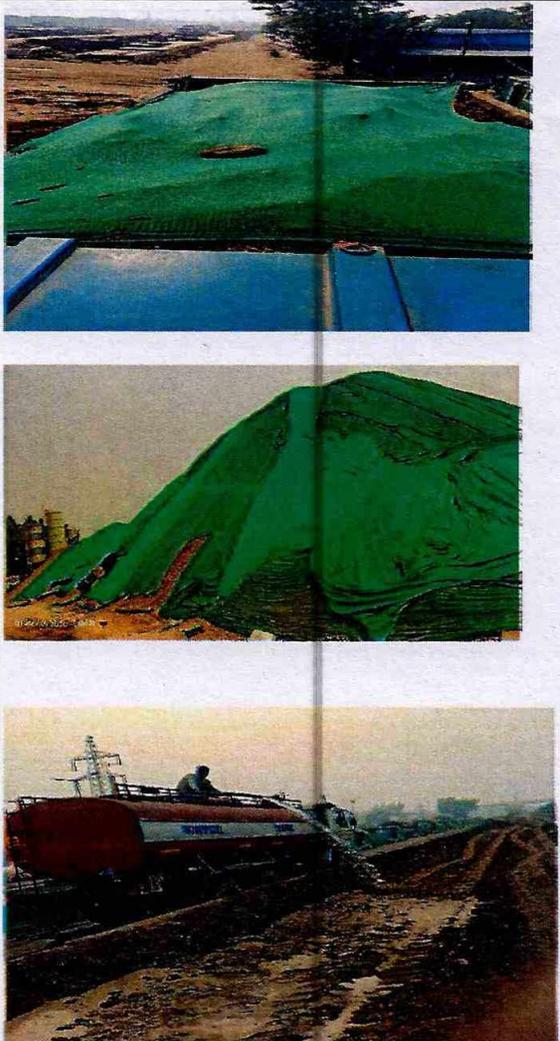


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Regd. Office : DSS - 378, Sector 16-17, Hisar - 125005 (Haryana)  
Ph.: (01662) 246117, 250361, Fax : (01662) 248885

Sh. Anjoul JEE 21/12/2022  
put up  
EG

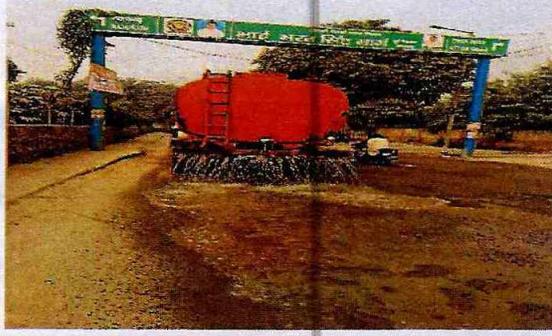
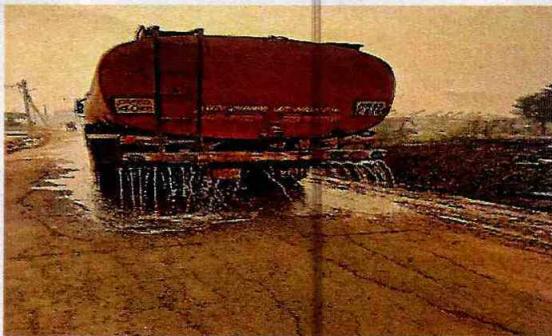
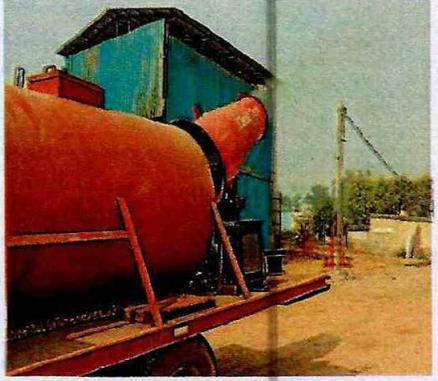
In the continuation of the notice issued by your good self on dated 24.11.2022, Compliance of the same is as below:

Sr. No.	Observation raised by DPCC	Compliance by EPC Contractor	Photographs
1	Unit found operational and engaged in the activity of Ready-Mix Concrete Plants (without trade efficient discharge)	The cited project has been exempted under GRAP Stages through CAQM order dated 29.10.2022.	
2	Loose Soil, sand and construction material that cause dust is found uncovered	Loose soil and other C&D materials have been covered and adequately and sprinkling of water has been increased.	



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<p>3</p>	<p>Unpaved Surfaces and areas with loose soil are not sprinkled with water to suppress dust. Also, the dust masks to prevent inhalation of dust particles were not provided to workers at the time of the inspection</p>	<p>Water is sprinkled frequently on the site on the paved and unpaved surface to suppress dust. Further, Safety PPE Kit has been provided to the workers with mask to prevent dust inhalation</p>	  
<p>4</p>	<p>Proper dust mitigation measures were not being followed on the site</p>	<p>Proper Dust Mitigation measures have been adopted on site such as <b>2 Anti-Smog Guns, 7 Water Sprinklers, 2 Road Sweeping Machines</b> Further, the loose material and material stock yard is covered with Green Net and</p>	



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		frequently water is getting sprinkled	
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It is reiterated that the extant is prestigious project having National Importance and being monitored at the highest level of the Ministry and included by PM Gati Shakti Mission to ensure inauguration on 15<sup>th</sup> August' 2023 on the occasion of Amrut Mahotsava i.e. 75 Year of Independence. Therefore, extant project has been exempted under GRAP Stages through CAQM order dated 29.10.2022. Also, for the above reasons, **CAQM vide its order dated 06 November' 2022** decided to **revoke the order, issued vide letter dated 03 November' 2022, for actions under Stage-IV of the GRAP with immediate effect.**

Furthermore, DPCC Field officials continue visited our site whether the control measures as per the order of the GRAP-III and DPCC are properly maintaining or not and it is worth mentioning here that in every visit, they found that EPC Contractor has taken all necessary control measures and found satisfactory. Apart from this, even if they had given us more instructions for dust mitigation on the site visit, we have been following those instructions continuously.

In this regard, EPC Contractor is submitting that on dated 24.11.2022, GRAP-II was active wherein EPC Contractor has followed all the instructions mentioned in the GRAP-II notice no. **120017/27/GRAP/2021/CAQM/622 dated 14.11.2022**. It is pertinent to mention here that from dated 14.11.2022 to 04.12.2022, GRAP-II was in action and all instructions mentioned in the GRAP-III notice shall be followed. As such, EPC Contractor has followed the instructions which are as below:

1. 2 nos. of Road Sweeping Machines are deployed on the project highway which is operational frequently. Vehicle Registration details and working photos of the same are enclosed for your ready reference.
2. 07 nos. of Water Sprinkler are deployed on the project highway for the dust mitigation. Details of the Vehicle with the working photos are enclosed for your ready reference.
3. 02 nos. of Anti-Smog Gun are deployed on the project highway. Vehicle details with working photos are enclosed for your ready reference.



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4. Further, the entire project stretch as well as the material stock yard is covered with Green Net for dust mitigation. Photos of the same are enclosed for your ready reference.

Considering above, it is clear that the aforementioned action from your office is unwarranted and contrary to the Government guidelines of CAQM, causing undue idle of the deployed resources on huge scale at the extant project.

Environment report and also the Consent to Operate of Batching Plant is attached for your ready reference.

EPC Contractor further request to wave-off the imposed penalty of Rs. 2,25,000/- and further to withdraw the order of stop of work so that the work shall be taken up on the site and **shall be complete within the timeline set by PMO.**

The Contractor is obliged for your continued support and co-operation for this project.

Thanking you,

With regards,  
For Gawar-E5 Joint Venture

  
Vikas Nagar  
Authorized Signatory

**Enclosed: As above**

**CC: (i) Project Director, NHAI-PIU, Dwarka** for information and requested for your kindly intervention in this matter for wave-off the penalty imposed on M/s Gawar Construction Limited  
**(ii) Team Leader M/s URS Scott Wilson India Pvt. Ltd.** In association with M/s CPC Pvt. Ltd. for information please.



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Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph: 9310207829, 9560653541

## TEST REPORT

NAME & ADDRESS OF CUSTOMER  
ISSUED TO:  
M/s GAWAR CONSTRUCTION LIMITED

TEST REPORT NO. : AA1122/24107  
DATE OF ISSUE : 24.11.2022  
JOB NO. : SAL/AA1122/17102  
DATE OF RECEIVED : 18.11.2022  
CUSTOMER REF. NO. : -

Project Name: Development Of 6-Lane Urban Extension Road-II(UER-II)-NH-334M, Package-3 from Nangloi Najafgarh Road, Km 28+450 to Dwarka Sector 24 Road, 38+111 in the state of Delhi on EPC mode.

### AMBIENT AIR ANALYSIS

#### SAMPLING DETAILS

Ambient Quality Sampling was carried out by our representative as per details given blow.

Sample Description : One Sample of Ambient Air  
Date & Time of Sampling : 16.11.2022 (01:30 AM) to 17.11.2022 (01:30 AM)  
Analysis done on : 18.11.2022 to 24.11.2022  
Sampling Location : Casting Yard Near project Office  
Sampling Method : IS:5182 (Pt-05)  
Sampling Duration : 24 Hr. (Expect for CO : 1 Hr.)  
Ambient Temperature (°C) : Min-15, Max-26  
Weather Condition : Clear  
Sampler Location w.r.t. Height : 3.6 meter  
Avg. Flow Rate of RSPM (m<sup>3</sup>/min) : 1.20  
Sample packing & Marking : Plastic Bottle, Tedler Bag & Filter in Zip Polybag

### TEST RESULTS

S. No	Parameters	Unit	Results	NAAQ Standards	Protocol/Test Method
1.	Particulate Matter (Size less than 10 µm) or PM <sub>10</sub>	µg/m <sup>3</sup>	292	100	IS: 5182 (Part-23) 2006, RA 2017
2.	Particulate Matter (Size less than 2.5 µm) or PM <sub>2.5</sub>	µg/m <sup>3</sup>	122	60	IS: 5182 (Part-24) 2019
3.	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	21.5	80	IS: 5182 (Part-02) 2001, RA 2017
4.	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	68.0	80	IS: 5182 (Part-06) 2006, RA 2017
5.	Carbon (CO)	mg/m <sup>3</sup>	2.98	4	IS:5182 (Part-10) 1999, RA 2014

\*\*\*End of Report\*\*\*



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Analyst

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AUTHORISED SIGNATORY

#### Note :

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
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Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541

## TEST REPORT

NAME & ADDRESS OF CUSTOMER  
ISSUED TO:  
M/s GAWAR CONSTRUCTION LIMITED

TEST REPORT NO. : AN1122/24109  
DATE OF ISSUE : 24.11.2022  
JOB NO. : SAL/AN1122/17102  
DATE OF RECEIVED : 17.11.2022  
CUSTOMER REF. NO. : -

Project Name: Development Of 6-Lane Urban Extension Road-II(UER-ID)-NH-334M, Package-3 from Nangloi Najafgarh Road, Km 28+450 to Dwarka Sector 24 Road, 38+111 in the state of Delhi on EPC mode.

### AMBIENT NOISE ANALYSIS

#### SAMPLING DETAILS

Our representatives as per details given below carried out ambient Noise Sampling.

Sample Description : One Sample of Ambient Noise  
Date & Time of Sampling : 16.11.2022 to 17.11.2022  
Analysis done on : 18.11.2022 to 24.11.2022  
Monitoring Done By : Representatives  
Sampling Method : IS: 9989 & CPCB Guidelines  
Instrument Used : Sound Level Meter

### TEST RESULTS

S. No	Location	Parameter	Unit	Results	Protocol/Test Method
1.	Casting Yard Near project Office	Equivalent Noise Level, Leq (Day)	dB(A)	63.8	IS: 9989 & CS/CHEM/SOP-NOISE/01(using Sound Level Meter)
		Equivalent Noise Level, Leq (Night)	dB(A)	52.4	

Area Code	Category of Area /Zone	Limit as per E(P) A1986 (The Noise Pollution Regulations & Control Rule ) in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Area	50	40

Note: \*Day Time mean 6:00 am to 10:00 pm

\*\* Night Time mean 10:00 pm to 6:00 am

\*\*\*End of Report\*\*\*



Analyst

Format No. SP/7.8 F-01 Issue No. 01 Issue Date 01.01.2022 Rev. No. 00

Page 1 of 1

Note :

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Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541

## TEST REPORT

NAME & ADDRESS OF CUSTOMER		Test Report Number	:GW/1122/24112
ISSUED TO:		Date of Report	: 24.11.2022
M/s GAWAR CONSTRUCTION LIMITED		Job Order Number	:SAL/GW1122/17102
Project Name: Development Of 6-Lane Urban Extension Road-II(UER-II)-NH-334M, Package-3 from Nangloi Najafgarh Road, Km 28+450 to Dwarka Sector 24 Road, 38+111 in the state of Delhi on EPC mode.		Sample Description	: One Samples of "Ground Water"
Sample Received on		Date of sampling	: 16.11.2022
17.11.2022		Sampling done by	: Lab Representative
Analysis Start Date		Sampling Location	: Casting Yard Near project Office
17.11.2022		Type of Sampling	: Grab Sampling
Analysis End Date		Sampling Protocol	: IS: 3025 (Part-01) & IS: 1622
24.11.2022		Sample Quantity	: 5 Ltr +500 ml
		Sample packing	: Plastic Bottle
		Sample Marking	: Ground Water

### RESULTS

#### WATER QUALITY ANALYSIS

S. No	Discipline Name Parameters	Chemical Testing Unit	Group		Water Test Method
			Limit (ISI10500-2012) Amnd 1 Acceptable	Acceptable	
1	True Color	Hazan	5 max	15 max	<5 IS : 3025(Pt-4)1983 RA 2017
2	Odour	-	Agreeable	-	Agreeable IS : 3025(Pt-5)1983 RA 2018
3	Turbidity	NTU	1 NTU max	5 max	<1 IS: 3025(Pt-10)1984 RA 2017
4	pH Value	-	6.5-8.5	No Relaxation	7.81 IS : 3025(Pt-11)1983 RA 2017
5	Conductivity	µS/cm	-	-	2562 IS : 3025(Pt-14)1984 RA 2017
6	Total Suspended Solids	mg/l	-	-	<2 IS : 3025(Pt-17)1984 RA 2017
7	Total Dissolved Solids	mg/l	500 max	2000 max	1723 IS : 3025(Pt-16)1984 RA 2017
8	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200 max	600 max	492 IS : 3025(Pt-21)2009 RA 2019
9	Total Alkalinity as CaCO <sub>3</sub>	mg/l	200 max	600 max	268 IS : 3025(Pt-23)1986 RA 2019
10	Residual Free Chlorine as RFC	mg/l	0.2 max	1 max	<0.2 IS : 3025(Pt-26)1986 RA 2003
11	Chlorides (as Cl)	mg/l	250 max	1000 max	548 IS : 3025(Pt-32)1988 RA 2019
12	Calcium(as Ca)	mg/l	75 max	200 max	80 IS : 3025(Pt-40)1991 RA 2019
13	Magnesium (as Mg)	mg/l	30 max	100 max	71 APHA 23 <sup>rd</sup> Edi. 3500-Mg B
14	Sulphate (as SO <sub>4</sub> )	mg/l	200 max	400 max	242 IS : 3025(Pt-24)1986 RA 2019
15	Fluoride (as F)	mg/l	1.0 max	1.5 max	0.54 APHA 23 <sup>rd</sup> Edi. 4500 F (D)
15	Iron (as Fe)	mg/l	1.0 max	No Relaxation	0.32 APHA 23 <sup>rd</sup> Edi. 3111
16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	5.68 IS : 3025(Pt-34) 1988R2019
17	Zinc (as Zn)	mg/l	5	15	0.54 APHA 23 <sup>rd</sup> Ed, 3111
18	Cadmium (as Cd)	mg/l	0.003	No Relaxation	0.026 APHA 23 <sup>rd</sup> Ed, 3111
19	Copper (as Cu)	mg/l	0.05	1.5	<0.02 APHA 23 <sup>rd</sup> Ed, 3111
20	Nickel (as Ni)	mg/l	0.02	No Relaxation	<0.01 APHA 23 <sup>rd</sup> Ed, 3111
21	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01 APHA 23 <sup>rd</sup> Ed, 3111
22	Mercury (as Hg)	mg/l	0.001	No Relaxation	<0.001 APHA 23 <sup>rd</sup> Ed, 3112
23	Total Chromium (as Cr)	mg/l	0.05	No Relaxation	<0.05 APHA 23 <sup>rd</sup> Ed, 3111

Continued...

Analyst: Format No. SP/7.8 F-01 Issue No. 01 Issue Date 01.01.2022 Rev. No. 00

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## TEST REPORT

Test Report Number	:GW/1122/24112	Date of Report	: 24.11.2022
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### RESULTS

#### WATER QUALITY ANALYSIS

S. No	Discipline Name Parameters	Chemical Testing Unit	Group		Results	Water Test Method
			Limit (IS10500-2012) Amnd 1 Acceptable	Acceptable		
24	Total arsenic (as As)	mg/l	0.05	No Relaxation	<0.001	APHA 23 <sup>rd</sup> Ed, 3114
25	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	0.001	0.002	<0.001	IS : 3025(Pt-43) 1992R2019
26	Manganese as Mn	mg/l	0.1	0.3	0.06	APHA 23 <sup>rd</sup> Ed, 3114
27	Cyanide as CN	mg/l	0.05	No Relaxation	<0.01	IS : 3025(Pt-27) 1986R2019
28	Boron (as B)	mg/l	0.5	1.0	<0.1	APHA 23 <sup>rd</sup> Ed, 4500 B
29	Aluminum as Al	mg/l	0.03	0.2	0.026	APHA 23 <sup>rd</sup> Ed, 3114
30	Anionic Detergent (MBAS)	mg/l	0.2	1.0	<0.05	APHA 23 <sup>rd</sup> Ed, 5540 C
<b>Bacteriological Parameters</b>						
31	Total Coliform	MPN/100ml	Shall not be detectable	Not detected (<2)		IS: 1622-1981 RA -2019 Amn.-4
32	E.Coli	E.coli/100ml	Shall not be detectable	Absent		IS: 1622-1981 RA -2019 Amn.-4

\*\*\*End of Report\*\*



AUTHORISED SIGNATORY

Analyst: *nk* Format No. SP/7.8 F-01 Issue No. 01 Issue Date 01.01.2022 Rev. No. 00

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# SPECTRA ANALYTIC LABS

The Result You Can Trust

(An ISO 9001:2015, 14001:2015 OHSAS 45001:2018 Certified Company)

Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541

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## TEST REPORT

NAME & ADDRESS OF CUSTOMER  
ISSUED TO:  
M/s GAWAR CONSTRUCTION-LIMITED

TEST REPORT NO. : AA1122/24108  
DATE OF ISSUE : 24.11.2022  
JOB NO. : SAL/AA1122/17102  
DATE OF RECEIVED : 17.11.2022  
CUSTOMER REF. NO. : -

Project Name: Development Of 6-Lane Urban Extension Road-II(UER-II)-NH-334M, Package-3 from Nangloi Najafgarh Road, Km 28+450 to Dwarka Sector 24 Road, 38+111 in the state of Delhi on EPC mode.

### AMBIENT AIR ANALYSIS

#### SAMPLING DETAILS

Ambient Quality Sampling was carried out by our representative as per details given blow.

Sample Description : One Sample of Ambient Air  
Date & Time of Sampling : 16.11.2022 (01:30 AM) to 17.11.2022 (01:30 AM)  
Analysis done on : 18.11.2022 to 24.11.2022  
Sampling Location : Casting Yard Near Sai Mandir  
Sampling Method : IS:5182 (Pt-05)  
Sampling Duration : 24 Hr. (Expect for CO : 1 Hr.)  
Ambient Temperature (°C) : Min-15, Max-26  
Weather Condition : Clear  
Sampler Location w.r.t. Height : 3.6 meter  
Avg. Flow Rate of RSPM (m<sup>3</sup>/min) : 1.20  
Sample packing & Marking : Plastic Bottle, Tedler Bag & Filter in Zip Polybag

### TEST RESULTS

S. No	Parameters	Unit	Results	NAAQ Standards	Protocol/Test Method
1.	Particulate Matter (Size less than 10 µm) or PM <sub>10</sub>	µg/m <sup>3</sup>	288	100	IS: 5182 (Part-23) 2006, RA 2017
2.	Particulate Matter (Size less than 2.5 µm) or PM <sub>2.5</sub>	µg/m <sup>3</sup>	116	60	IS: 5182 (Part-24) 2019
3.	Sulphur Dioxide (SO <sub>2</sub> )	µg/m <sup>3</sup>	20.2	80	IS: 5182 (Part-02) 2001, RA 2017
4.	Nitrogen Dioxide (NO <sub>2</sub> )	µg/m <sup>3</sup>	70.6	80	IS: 5182 (Part-06) 2006, RA 2017
5.	Carbon (CO)	mg/m <sup>3</sup>	2.70	4	IS:5182 (Part-10) 1999, RA 2014

\*\*\*End of Report\*\*\*



Analyst

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# SPECTRA ANALYTIC LABS

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Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541

## TEST REPORT

NAME & ADDRESS OF CUSTOMER  
ISSUED TO:  
M/s GAWAR CONSTRUCTION LIMITED

TEST REPORT NO. : AN1122/24110  
DATE OF ISSUE : 24.11.2022  
JOB NO. : SAL/AN1122/17102  
DATE OF RECEIVED : 17.11.2022  
CUSTOMER REF. NO. : -

Project Name: Development Of 6-Lane Urban Extension Road-II(UER-II)-NH-334M, Package-3 from Nangloi Najafgarh Road, Km 28+450 to Dwarka Sector 24 Road, 38+111 in the state of Delhi on EPC mode.

### AMBIENT NOISE ANALYSIS

#### SAMPLING DETAILS

Our representatives as per details given below carried out ambient Noise Sampling.

Sample Description : One Sample of Ambient Noise  
Date & Time of Sampling : 16.11.2022 to 17.11.2022  
Analysis done on : 18.11.2022 to 24.11.2022  
Monitoring Done By : Representatives  
Sampling Method : IS: 9989 & CPCB Guidelines  
Instrument Used : Sound Level Meter

### TEST RESULTS

S. No	Location	Parameter	Unit	Results	Protocol/Test Method
1.	Casting Yard Near Sai Mandir	Equivalent Noise Level, Leq (Day)	dB(A)	62.1	IS: 9989 & CS/CHEM/SOP-NOISE/01(using Sound Level Meter)
		Equivalent Noise Level, Leq (Night)	dB(A)	51.9	

Area Code	Category of Area /Zone	Limit as per E(P) A1986 (The Noise Pollution Regulations & Control Rule) in dB(A) Leq	
		Day Time	Night Time
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Area	50	40

Note: \*Day Time mean 6:00 am to 10:00 pm  
\*\* Night Time mean 10:00 pm to 6:00 am

\*\*\*End of Report\*\*\*



Analyst

Format No. SP/7.8 F-01 Issue No. 01 Issue Date 01.01.2022 Rev. No. 00

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# SPECTRA ANALYTIC LABS

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Plot No-343/14, Krishna Colony, Sehatpur, Faridabad, Haryana-121003

E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph: 9310207829, 9560653541

## TEST REPORT

NAME & ADDRESS OF CUSTOMER		Test Report Number	:GW/1122/24111
ISSUED TO:		Date of Report	: 24.11.2022
M/s GAWAR CONSTRUCTION LIMITED		Job Order Number	:SAL/GW1122/17102
		Sample Description	: One Samples of "Ground Water"
		Date of sampling	: 16.11.2022
Project Name: Development Of 6-Lane Urban Extension Road-II(UER-II)-NH-334M, Package-3 from Nangloi Najafgarh Road, Km 28+450 to Dwarka Sector 24 Road, 38+111 in the state of Delhi on EPC mode.		Sampling done by	: Lab Representative
		Sampling Location	: Casting Yard Near Sai Mandir
		Type of Sampling	: Grab Sampling
		Sampling Protocol	: IS: 3025 (Part-01) & IS: 1622
Sample Received on	17.11.2022	Sample Quantity	: 5 Ltr +500 ml
Analysis Start Date	17.11.2022	Sample packing	: Plastic Bottle
Analysis End Date	24.11.2022	Sample Marking	: Ground Water

### RESULTS

#### WATER QUALITY ANALYSIS

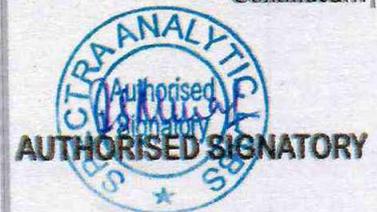
S. No	Discipline Name Parameters	Chemical Testing Unit	Group		Water
			Limit (IS10500-2012) Amnd 1	Results	
			Acceptable	Acceptable	Test Method
1	True Color	Hazan	5 max	15 max	<5 IS : 3025(Pt-4)1983 RA 2017
2	Odour	-	Agreeable	-	Agreeable IS : 3025(Pt-5)1983 RA 2018
3	Turbidity	NTU	1 NTU max	5 max	<1 IS: 3025(Pt-10)1984 RA 2017
4	pH Value	-	6.5-8.5	No Relaxation	7.96 IS : 3025(Pt-11)1983 RA 2017
5	Conductivity	µS/cm	-	-	2168 IS : 3025(Pt-14)1984 RA 2017
6	Total Suspended Solids	mg/l	-	-	<2 IS : 3025(Pt-17)1984 RA 2017
7	Total Dissolved Solids	mg/l	500 max	2000 max	1459 IS : 3025(Pt-16)1984 RA 2017
8	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200 max	600 max	456 IS : 3025(Pt-21)2009 RA 2019
9	Total Alkalinity as CaCO <sub>3</sub>	mg/l	200 max	600 max	234 IS : 3025(Pt-23)1986 RA 2019
10	Residual Free Chlorine as RFC	mg/l	0.2 max	1 max	<0.2 IS : 3025(Pt-26)1986 RA 2003
11	Chlorides (as Cl)	mg/l	250 max	1000 max	516 IS : 3025(Pt-32)1988 RA 2019
12	Calcium(as Ca)	mg/l	75 max	200 max	70 IS : 3025(Pt-40)1991 RA 2019
13	Magnesium (as Mg)	mg/l	30 max	100 max	62 APHA 23 <sup>rd</sup> Ed. 3500-Mg B
14	Sulphate (as SO <sub>4</sub> )	mg/l	200 max	400 max	218 IS : 3025(Pt-24)1986 RA 2019
15	Fluoride (as F)	mg/l	1.0 max	1.5 max	0.50 APHA 23 <sup>rd</sup> Ed. 4500 F (D)
15	Iron (as Fe)	mg/l	1.0 max	No Relaxation	0.28 APHA 23 <sup>rd</sup> Ed. 3111
16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	5.0 IS : 3025(Pt-34) 1988R2019
17	Zinc (as Zn)	mg/l	5	15	0.46 APHA 23 <sup>rd</sup> Ed. 3111
18	Cadmium (as Cd)	mg/l	0.003	No Relaxation	0.020 APHA 23 <sup>rd</sup> Ed. 3111
19	Copper (as Cu)	mg/l	0.05	1.5	<0.02 APHA 23 <sup>rd</sup> Ed. 3111
20	Nickel (as Ni)	mg/l	0.02	No Relaxation	<0.01 APHA 23 <sup>rd</sup> Ed. 3111
21	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01 APHA 23 <sup>rd</sup> Ed. 3111
22	Mercury (as Hg)	mg/l	0.001	No Relaxation	<0.001 APHA 23 <sup>rd</sup> Ed. 3112
23	Total Chromium (as Cr)	mg/l	0.05	No Relaxation	<0.05 APHA 23 <sup>rd</sup> Ed. 3111

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E-mail : care.spectra@gmail.com | Website : www.Spectraanalyticlabs.com | Ph : 9310207829, 9560653541

## TEST REPORT

Test Report Number	:GW/1122/24111	Date of Report	: 24.11.2022
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### RESULTS

#### WATER QUALITY ANALYSIS

S. No	Discipline Name Parameters	Chemical Testing Unit	Group		Results	Water Test Method
			Limit (IS10500-2012) Amnd 1 Acceptable	Acceptable		
24	Total arsenic (as As)	mg/l	0.05	No Relaxation	<0.001	APHA 23 <sup>rd</sup> Ed, 3114
25	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	0.001	0.002	<0.001	IS : 3025(Pt-43) 1992R2019
26	Manganese as Mn	mg/l	0.1	0.3	0.04	APHA 23 <sup>rd</sup> Ed, 3114
27	Cyanide as CN	mg/l	0.05	No Relaxation	<0.01	IS : 3025(Pt-27) 1986R2019
28	Boron (as B)	mg/l	0.5	1.0	<0.1	APHA 23 <sup>rd</sup> Ed, 4500 B
29	Aluminum as Al	mg/l	0.03	0.2	0.022	APHA 23 <sup>rd</sup> Ed, 3114
30	Anionic Detergent (MBAS)	mg/l	0.2	1.0	<0.05	APHA 23 <sup>rd</sup> Ed, 5540 C
<b>Bacteriological Parameters</b>						
31	Total Coliform	MPN/100ml	Shall not be detectable	Not detected (<2)		IS: 1622-1981-RA-2019 Amn.-4
32	E.Coli	E.coli/100ml	Shall not be detectable	Absent		IS: 1622-1981 RA-2019 Amn.-4

\*\*\*End of Report\*\*



Analyst

Format No. SP/7.8 F-01 Issue No. 01 Issue Date 01.01.2022 Rev. No. 00

Page 1 of 1



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# DELHI POLLUTION CONTROL COMMITTEE

(Government of I.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

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(Visit us at <https://www.dpccomms.nic.in>)

## CONSENT ORDER

Certificate No. :G-21000

<b>Name of the unit</b>	:	GAWAR CONSTRUCTION LIMITED
<b>Address</b>	:	KHASRA NO.-632, 635, RECTANGLE NO.-0, VILLAGE ROSHANPURA, TEHSIL NAJAFGARH, DELHI 110043, Ready Mix Concrete Plant, Delhi - 110043
<b>Consent Order No</b>	:	DPCC/CMC/2021/6823627
<b>Date of issue</b>	:	08/12/2021
<b>Product/Activity</b>	:	Ready Mix Concrete Plants (without trade effluent discharge)
<b>Manufacturing Activities</b>	:	READY MIX CONCRETE BATCHING PLANT (WITHOUT TRADE EFFLUENT DISCHARGE)
<b>Category Name</b>	:	[GREEN]
<b>Product Capacity</b>	:	1 Numbers/Day

This Consent to **Establish** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **GREEN** Category. This consent is subjected to terms and conditions specified overleaf. **This is being issued with reference to your application id 6823627 valid from 25/11/2021 to 24/11/2022.**

**NAWAL KISHORE JOSHI**

Digitally signed by NAWAL KISHORE JOSHI  
Date: 2021.12.08 10:17:14 +05'30'

ENVIRONMENTAL ENGINEER.

## Terms and Conditions

18

01. The Consent is Activity specific and based on the information provided in the consent application along with the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee (DPCC). The Consentee shall apply for fresh consent in case of any change in the activity/manufacturing process.
02. The Consentee shall display the Name of the unit along with its Address, name of the Proprietor /Directors/ Partners etc, Contact Phone No(s) and its Activities /Processes/ Products etc, on a Display Board to be placed / fixed at the main gate of the unit.
03. The Consentee / unit shall have / take separate Electricity / Power connection in its name and shall have /install separate meter in this regard.
04. The Consentee shall provide and maintain separate drainage system for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of sewage collection system and shall be connected to the conveyance system / sewerage system of the area leading to Sewage Treatment Plant of the catchment area.
05. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes of the unit and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the unit.
06. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest(MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date.
07. The Consentee shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, the Batteries (Management and Handling) Rules, 2001, as amended to date, Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016, the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date, wherever applicable. All such wastes generated from the unit will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor /Authorized Agencies for such wastes, authorized by MOEF/ Central Pollution Control Board/ State Pollution Control Board/Committee/DPCC as per details available on their websites.
08. The Consentee shall abide by the Guideline on Environmental Management of Construction and Demolition (C and D) Waste and Guidelines on Dust Mitigation Measure in Handling Construction Material and C and D waste developed and published by CPCB available at [www.cpcb.nic.in](http://www.cpcb.nic.in)
09. The Consentee shall promote the use of LED and should create a system of replacing of old bulbs.
10. The Consentee shall meet the emission standards i.e. particulate matter 150 mg/Nm<sup>3</sup> in channelized emissions.
11. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master

12. Quantity of Effluent Discharge from the unit shall not exceed (i) Trade Effluent 0 \_ Litres/ Day (ii) Sewage / Domestic Effluent 1200 Litres/ Day. Overflow water if any will not be diverted to drains and provision of 100% recycling will be made by enhancing the capacity of sedimentation tanks.
13. The Consentee having installed Emission Control System (ECS) shall properly operate and maintain the ECS to meet the prescribed standers as given in the Consent Order. No bypass stack/arrangement shall be provided. Records/Logbook shall be maintained for the operation of the ECS and shall be produced during the inspection of DPCC official(s). The Consentee shall provide and maintain ports in the stack(s)/ Chimney (s) and facilities such as ladder , Platforms etc in good condition for monitoring of the emission.
14. Capacity of the Diesel Generator Set(s) installed in the unit 1X125 KVA. The Consentee shall properly maintain the Acoustic Enclosure/Acoustic Treated room for DG set(s) in good condition and maintain the adequate stack height for DG set(s) to meet the prescribed standers/norms as mentioned above. The Consentee shall not operate the DG Sets(s) till compliance of the prescribed norms/standards for DG Sets.
15. The Consentee shall submit application for extension of the Consent / Consent to Operate, one month in advance of the expiry date of this Consent Order/ operation of plant.
16. The Consentee shall not extract the ground water without obtaining prior permission in this regard from DJB/CGWA. The Consentee shall ensure that there is no bore well in the premises and if exist, same shall be closed/sealed with immediate effect till permission received from DJB/CGWA.
17. The Consentee shall switch over its fuel to PNG fuel (wherever the PNG fuel pipeline supplied by IGL) with immediate effect and submit the compliance report within 30 days of issuance of this consent order.
18. The Consentee shall comply with the condition as mentioned in the office order dated 27.12.2017 available at <https://www.dpcc.delhigovt.nic.in/Order%202596-2614.pdf>.
19. All precautionary measure regarding dust control should be ensured in compliance of Honble National Green Tribunal order dated 04.12.2014 and 10.04.2015 in O.A. No. 21 c of 2014 and O.A. No. 95 of 2014 in the matter of Vardhaman Kaushik Vs. Union of India and other and Sanjay Kulshreshtha Vs. Union of India and Ors. and as notified by MOEF and CC, GOI vide Notification no. G.S.R. 94(E) dated 25.01.2018.
20. The Ready Mix Concrete Plant is permitted and Consent is granted to the consentee to ensure control of pollution from the premises of the unit in accordance with various pollution control Laws and in no way confers the right to the consentee/unit to exist in violation of other laws and statutory provision including the Master Plan of Delhi.
21. The Consentee shall submit application for renewal of the Consent, one month in advance of the expiry date of this Consent Order.

In the event of any information furnished but the consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.

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Notwithstanding anything's contained in this consent order. Delhi Pollution Control Committee, reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air( Prevention and control of pollution) Act, 1981, as amended to date and the water ( Prevention and control of pollution) Act, 1974, as amended to date.

This issues in view of the office order No. F.No. DPCC/Consent/2017/569-580 dated 31.05.2017 regarding consent processing.



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# DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

## CONSENT ORDER

Certificate No. :G-21001

Name of the unit	:	GAWAR CONSTRUCTION LIMITED
Address	:	KHASRA NO.-632, 635, RECTANGLE NO.-0, VILLAGE ROSHANPURA, TEHSIL NAJAFGARH, DELHI 110043, Ready Mix Concrete Plant, Delhi - 110043
Consent Order No	:	DPCC/CMC/2021/6844144
Date of issue	:	08/12/2021
Product/Activity	:	Ready Mix Concrete Plants (without trade effluent discharge)
Manufacturing Activities	:	READY MIX CONCRETE BATCHING PLANT (WITHOUT TRADE EFFLUENT DISCHARGE)
Category Name	:	[GREEN]
Product Capacity	:	1 Numbers/Day

This Consent to Operate is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under GREEN Category. This consent is subjected to terms and conditions specified overleaf. This is being issued with reference to your application id 6844144 valid from 29/11/2021 to 28/11/2031.

**NAWAL KISHORE JOSHI** Digitally signed by NAWAL KISHORE JOSHI  
Date: 2021.12.08 10:17:54 +05'30'

ENVIRONMENTAL ENGINEER.

## Terms and Conditions

01. The Consent is Activity specific and based on the information provided in the consent application along with the documents/subsequent documents/ information submitted to Delhi Pollution Control Committee (DPCC). The Consentee shall apply for fresh consent in case of any change in the activity/manufacturing process.
02. The Consentee shall display the Name of the unit along with its Address, name of the Proprietor /Directors/ Partners etc, Contact Phone No(s) and its Activities /Processes/ Products etc, on a Display Board to be placed / fixed at the main gate of the unit.
03. The Consentee / unit shall have / take separate Electricity / Power connection in its name and shall have /install separate meter in this regard.
04. The Consentee shall provide and maintain separate drainage system for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of sewage collection system and shall be connected to the conveyance system / sewerage system of the area leading to Sewage Treatment Plant of the catchment area.
05. The Consentee shall ensure proper channelization / control system for fugitive emissions generated from the various activities / processes of the unit and maintain good housekeeping practices so as to maintain clean and safe environment in and around the premises of the unit.
06. The Consentee shall comply with the noise standards laid down vide Gazette Notification of Ministry of Environment and Forest(MOEF), Government of India Dated 17.05.2002 & 12.07.2004, as amended to date, for the Diesel Generator Set(s) and shall also comply with the Emission Standards prescribed for Diesel Engines [(Engine rating more than 0.8 MW) for Power Plant, Generator Set applications and other requirements], if any, as per the Gazette Notification of MOEF, Dated 09.07.2002, as amended to date.
07. The Consentee shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, as amended to date, the Batteries (Management and Handling) Rules, 2001, as amended to date, Solid Waste Management Rules, 2016 and E-Waste (Management) Rules, 2016, the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989, as amended to date, wherever applicable. All such wastes generated from the unit will be managed and handled as per the provisions of the said Rules and will be disposed only through the Recycler / Reprocessor /Authorized Agencies for such wastes, authorized by MOEF/ Central Pollution Control Board/ State Pollution Control Board/Committee/DPCC as per details available on their websites.
08. The Consentee shall abide by the Guideline on Environmental Management of Construction and Demolition (C and D) Waste and Guidelines on Dust Mitigation Measure in Handling Construction Material and C and D waste developed and published by CPCB available at [www.cpcb.nic.in](http://www.cpcb.nic.in)
09. The Consentee shall promote the use of LED and should create a system of replacing of old bulbs.
10. The Consentee shall meet the emission standards i.e. particulate matter 150 mg/Nm<sup>3</sup> in channelized emissions.
11. The Consentee shall not carry out any activity falling under the Prohibited/ Negative list of Industries (Annexure III of MPD -2021) which are prohibited in National Capital Territory of Delhi, as per Master

Plan of Delhi.

12. Quantity of Effluent Discharge from the unit shall not exceed (i) Trade Effluent 0 \_ Litres/ Day (ii) Sewage / Domestic Effluent 1200 Litres/ Day. Overflow water if any will not be diverted to drains and provision of 100% recycling will be made by enhancing the capacity of sedimentation tanks.
13. The Consentee having installed Emission Control System (ECS) shall properly operate and maintain the ECS to meet the prescribed standers as given in the Consent Order. No bypass stack/arrangement shall be provided. Records/Logbook shall be maintained for the operation of the ECS and shall be produced during the inspection of DPCC official(s). The Consentee shall provide and maintain ports in the stack(s)/ Chimney (s) and facilities such as ladder , Platforms etc in good condition for monitoring of the emission.
14. Capacity of the Diesel Generator Set(s) installed in the unit 1X125 KVA. The Consentee shall properly maintain the Acoustic Enclosure/Acoustic Treated room for DG set(s) in good condition and maintain the adequate stack height for DG set(s) to meet the prescribed standers/norms as mentioned above. The Consentee shall not operate the DG Sets(s) till compliance of the prescribed norms/standards for DG Sets.
15. The Consentee shall submit application for extension of the Consent / Consent to Operate, one month in advance of the expiry date of this Consent Order/ operation of plant.
16. The Consentee shall not extract the ground water without obtaining prior permission in this regard from DJB/CGWA. The Consentee shall ensure that there is no bore well in the premises and if exist, same shall be closed/sealed with immediate effect till permission received from DJB/CGWA.
17. The Consentee shall switch over its fuel to PNG fuel (wherever the PNG fuel pipeline supplied by IGL) with immediate effect and submit the compliance report within 30 days of issuance of this consent order.
18. The Consentee shall comply with the condition as mentioned in the office order dated 27.12.2017 available at <https://www.dpcc.dclhgovt.nic.in/Order%202596-2614.pdf>.
19. All precautionary measure regarding dust control should be ensured in compliance of Honble National Green Tribunal order dated 04.12.2014 and 10.04.2015 in O.A. No. 21 c of 2014 and O.A. No. 95 of 2014 in the matter of Vardhaman Kaushik Vs. Union of India and other and Sanjay Kulshreshtha Vs. Union of India and Ors. and as notified by MOEF and CC, GOI vide Notification no. G.S.R. 94(E) dated 25.01.2018.
20. The Ready Mix Concrete Plant is permitted and Consent is granted to the consentee to ensure control of pollution from the premises of the unit in accordance with various pollution control Laws and in no way confers the right to the consentee/unit to exist in violation of other laws and statutory provision including the Master Plan of Delhi.
21. The Consentee shall submit application for renewal of the Consent, one month in advance of the expiry date of this Consent Order.

In the event of any information furnished but the consentee found to be false OR in case of failure to comply with any of the above mentioned consent conditions, consent granted through this Consent order shall be deemed to be revoked without any notice and necessary action as per law shall be taken, which may include closure of the unit and prosecution for wrong declaration.

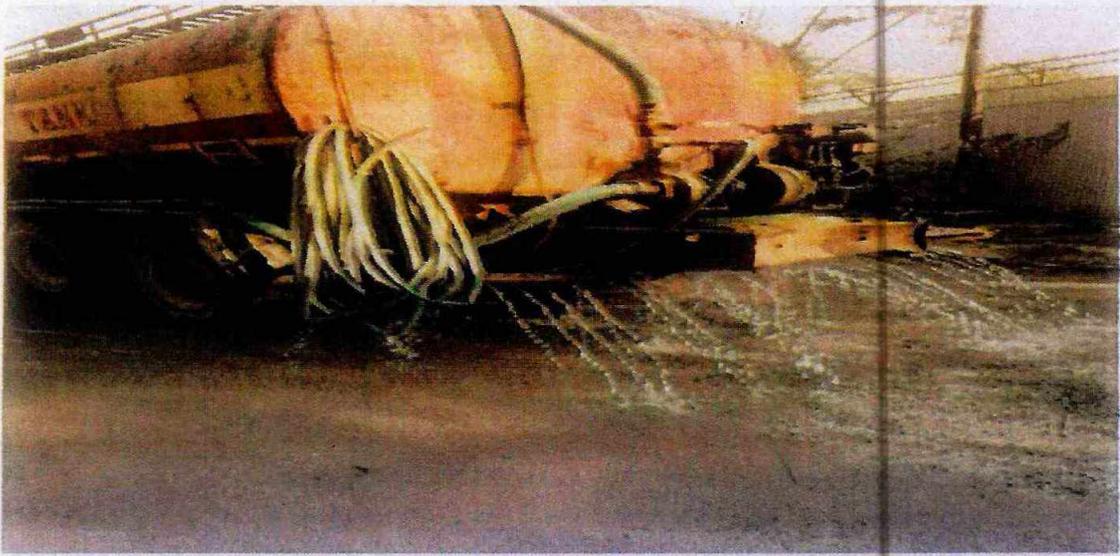
Notwithstanding anything's contained in this consent order. Delhi Pollution Control Committee, reserves its right to review any / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of enforcement of the Air( Prevention and control of pollution) Act, 1981, as amended to date and the water ( Prevention and control of pollution) Act, 1974, as amended to date.

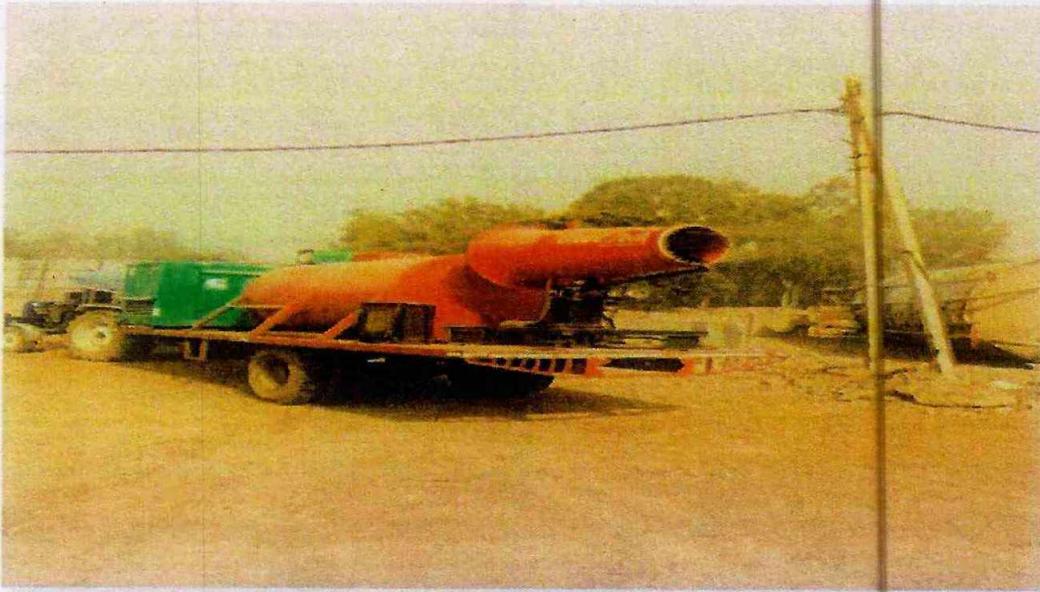
This issues in view of the office order No. F.No. DPCC/Consent/2017/569-580 dated 31.05.2017 regarding consent processing.

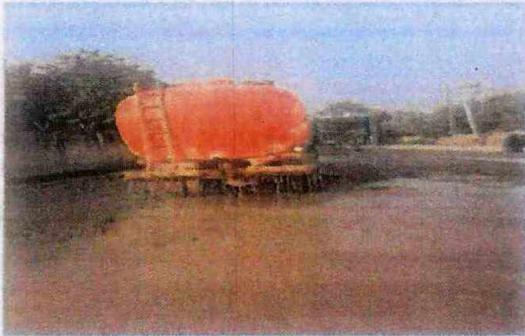
12. Standard

Parameter Name	Prescribed Standard
Particulate Matter (mg/ Nm3)	150.0











# DELHI POLLUTION CONTROL COMMITTEE

4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI- 110006

visit us at : <http://dpcc.delhigovt.nic.in>

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Annexure-R-2/2

INSPECTION REPORT DATED 16.01.2023

Sl.No.	Description	Status																				
1.	Name of Agency	GAWAR CONSTRUCTION LIMITED																				
2.	Office Address	SF-01, JMD Galleria, Sector-48, Sohna Road, Gurgaon -122001 (Haryana)																				
3.	Name & Address of the Project.	KHASRA NO-632, 635, Rectangle NO-0, Village Roshanpura, Tehsil Najafgarh, Delhi-110043, Ready mix Concrete Plant, Delhi-110043																				
(ii)	Phone no.	9212299000 (Project Director)																				
(iii)	Email ID	—																				
4.	Kind of Building	RMC Plant.																				
5.	Total Plot area	As per records.																				
6.	Construction stage/status of the project This is RMC plant.	<ol style="list-style-type: none"><li>1. Work not started.</li><li>2. Excavation being done</li><li>3. Foundation/structure work going on</li><li>4. Structure completed &amp; finishing work going on.</li><li>5. Project completed &amp; nil occupancy.</li><li>6. Occupancy started &amp; operational.</li></ol>																				
7	Details of DG sets - 02 (Not in use)	<table border="1"><thead><tr><th>KVA</th><th>Acoustic</th><th>Stack ht above GL(Mts)</th><th>Stack ht above RL(Mts)</th></tr></thead><tbody><tr><td>125</td><td>✓</td><td></td><td></td></tr><tr><td>400</td><td>✓</td><td></td><td></td></tr><tr><td></td><td></td><td></td><td></td></tr><tr><td></td><td></td><td></td><td></td></tr></tbody></table>	KVA	Acoustic	Stack ht above GL(Mts)	Stack ht above RL(Mts)	125	✓			400	✓										
KVA	Acoustic	Stack ht above GL(Mts)	Stack ht above RL(Mts)																			
125	✓																					
400	✓																					

8	Source of Water	Tanker, Bowwell
9	Number of bore wells & DJB permission/CGWA registration	01,
10	Number of Ready Mix Concrete (RMC) plant installed at site	1
11.	<b>Measures adopted to control dust emissions :</b>	
i	Dust/ wind breaking walls of appropriate height around the periphery of the construction site.	Yes
ii	Whether Anti Smog Gun(s) installed (for > 20,000 sqmt. built up area ).	1 Antismog gun installed
iii	Tarpaulin or green-net on scaffolding around the area under-construction and the building.	NA, but green net was provided on construction material.
iv	All vehicles including carrying construction material and construction debris of any kind should be cleaned and wheels washed before leaving the construction site.	Yes, manual arrangement for wheel washing was found.
v	All vehicles carrying construction material and construction debris should be fully covered and protected so as to ensure dust from construction material or debris does not become air-borne in transportation.	Transit minor vehicles found
vi	All construction debris and construction material of any kind should be stored on the site and not dumped on public roads or pavements.	NA, as this is RMC plant.
vii	No loose soil or sand or Construction & Demolition Waste or any other construction material that causes dust shall be left uncovered.	Yes, loose soil found sprinkled with water and construction material found covered in RMC plant.
viii	No grinding and cutting of building materials in open area. Wet-jet should be used in grinding and stone cutting.	NA
ix	Unpaved surfaces and areas with loose soil should be adequately sprinkled with water to suppress dust.	Yes.

x	Roads leading to or at construction sites must be paved and blacktopped (i.e. metallic roads (for > 20,000 sqmt built up area).	NA, as this is a RMC plant, also road was properly sprinkled with water.
xi	Construction and demolition waste should be recycled on-site or transported to authorized recycling facility and due record of the same should be maintained.	NA
xii	Every worker working on construction site and involved in loading, unloading and carriage of construction material and construction debris should be provided with dust-mask to prevent inhalation of dust particle.	Yes
xiii	Arrangement should be provided for medical help, investigation and treatment to workers involved in the construction of building and carry of construction material and debris relatable to dust emission.	Yes
xiv	Dust mitigation measures shall be displayed prominently at the construction site for easy public viewing.	Yes

**High Significance for BUA > 20000 sqm:** (i),(ii),(iv),(v),(vi),(ix) and (iii),(vii),(viii) if ASG not installed.

**High Significance for BUA ≤ 20000 Sqm:** (i),(ii),(iii),(iv),(v),(vi),(vii),(viii) & (ix)

The unit inspected is a RMC plant having valid Consent to operate in green category, valid upto 28.11.2031.

Signature, Name & designation of present during inspection.

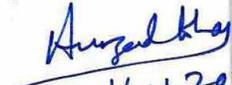
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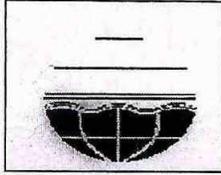
A.G.M.

  
16/01/2023.

Name & designation of persons Inspecting Officials

AMZAD KHAN, JEE, CMC-II

  
16.01.2023



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**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4<sup>th</sup> & 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

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F. No. DPCC/CMC-II/NGT/OA-506/202/4298

Dated: 3/2/23

To,

Annexure-R-2/3

**The SDM (Najafgarh),  
B-64A, Tehsil Rd, Tura Mandi,  
Nathu Ram Park, Masudabad,  
Najafgarh, Delhi – 110043.**

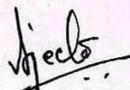
**Subject-** Recovery Certificate of DPCC towards Recovery of Environmental Compensation from M/s Gawar Construction Limited,.

Whereas, M/s Gawar Construction Limited, Khasra No. 632-635, Rectangle No. 0, Village Roshanpura, Thsil- Najafgarh, Delhi 110043 (herein after referred as addressee) is engaged in the activity of Ready Mix Concrete Plant (without trade effluent discharge).

And whereas, an inspection of the addressee unit was conducted by DPCC officials and the Environmental Damage Compensation of Rs.2,25,000/- (Two lakh twenty five thousand only) was imposed on 09/12/2022. However, the said amount has not been received in DPCC so far.

Now therefore, in view of above, you are requested to take appropriate action for Recovery of Rs.2,25,000/- (Two lakh twenty five thousand only) from M/s Gawar Construction Limited, Khasra No. 632-635, Rectangle No. 0, Village Roshanpura, Thsil- Najafgarh, Delhi 110043 and remit the same to DPCC.

You are also requested to submit compliance report to DPCC within 07 days.

  
(Ajeeta Agrawal)  
Incharge, CMC-II  
aje